

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

4(ND)14

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018.**

**NAME OF THE COMPANY: Ashok Kumar Agarwal & Anr. V/s. M/s.  
Karmyogi Homes Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

| <b>S.NO.</b> | <b>NAME</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

**Present:**

Mr. Shadan Farasat, Ms. Hafsa Khan, Advocate for the Respondent.

Mr. Jayant Mehta, Mr. Anuj Shah, Advocate for the Respondent.

**ORDER**

The petitioner has filed an application for contempt submitting that despite Status Quo order passed by this Bench, the respondent continued to execute sale deeds without seeking prior permission of the Bench.

Reply to this contempt petition has been filed by the petitioner.

Be listed for argument on 22<sup>nd</sup> of October, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**